



2026:AHC:37042

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2464 of 2026

Rajesh Prasad

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hritudhwaj Pratap Sahi, Samarath Singh, Sr. Advocate
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri V.K. Singh, learned Senior Advocate assisted by Ms. Bhavini Chaurasia holding brief of Sri H.P. Sahi, learned counsel for the writ petitioner as well as Sri Arvind Singh, learned counsel for respondent no. 1 and Sri Anurag Sharma for respondent no. 4.

2. Sri V.K. Singh, learned Senior Counsel has made a statement at bar as per instructions received from his client that though the present writ petition questions the order dated 28.11.2025 passed by the Chairman, Allahabad Museum Society, Prayagraj, however, the writ petitioner confines his relief for decision on the review application preferred by the writ petitioner against the order dated 28.11.2025 on 08.11.2025 at page 187 of the paper book as per clause 57 of the by-laws.

3. Learned counsel for the respondents have no objection to the same.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** requiring the second respondent, Chairman, Allahabad Museum Society, Prayagraj to decide the review application which is stated to be pending within a period of two months from the date of production of certified copy of the order.

(Vikas Budhwar,J.)

February 19, 2026

Rajesh